

[Shri T. T. Krishnamachari]

of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (i) Report of the Tariff Commission on the Fair Retention Prices of Steel produced by the Indian Iron and Steel Co., Ltd., and
- (ii) Ministry of Commerce and Industry Resolution No. SC (A)-2(89)/52, dated the 25th March, 1954.

[Placed in the Library. See No. S-107 54.]

NOMINATIONS TO JOINT COMMITTEE ON MEMBERS' SALARY AND ALLOWANCES, AND ABBREVIATIONS

Mr. Speaker: I have to inform the House that I have nominated Shri N. C. Chatterjee and Diwan Chaman Lal to serve on the Joint Committee on payment of salary and allowances to and abbreviations for Members of Parliament, in the two vacancies caused by the death of Dr. Syama Prasad Mookerjee and the retirement of Shri Amolakh Chand, of the House of the People and the Council of States respectively.

The Chairman of the Council of States has agreed to the nomination of Diwan Chaman Lal to the Joint Committee.

DEMANDS FOR GRANTS—contd.

Mr. Speaker: The House will now resume discussion on Demands for Grants relating to the Ministries of Home Affairs and States. The time allotted is up to 5 P.M. when I shall put the Demands to vote. As the Minister of Home Affairs and States will take about forty-five minutes for replying to the debate, I shall call him at 4-15 P.M.

Thereafter from 5 P.M. to 7 P.M. the Demands relating to the Ministry of Irrigation and Power will be taken up.

Shri N. Rachiah (Mysore—Reserved—Sch. Castes): Mr. Speaker, Sir, I was pointing out that the hon. the Deputy Home Minister was interpreting the words of article 335 of the Constitution in the interests of the Government and the privileged few. The incorporation of this article in the Constitution was with a view to giving adequate representation to the Scheduled Castes in all branches of administration, both at the Centre and in the States. But the test of any provision lies in its interpretation. So I would request the hon. Deputy Minister to interpret article 335 in a manner as to give special protection to the Scheduled Castes and Scheduled Tribes in the administration of the country.

3 P.M.

Even according to the report of the Home Ministry only a sum of Rs. 50 lakhs has been provided for more than 5 crores of Scheduled Castes. Sir, according to the report of the Ministry of Rehabilitation Rs. 201.02 crores has so far been spent for the welfare of the displaced persons and Rs. 30.44 crores has been provided this year. So much money is being spent on these 79 lakhs of Refugees, while for nearly six crores of untouchables, who were displaced about two thousand years ago, you are only providing a meagre sum of Rs. 50 lakhs per annum. But no sincere attempt has been made by the Home Ministry. The Home Ministry is a very wide, vast and big department having a large amount of work on its hands. As such the Scheduled Caste problem would not and cannot be dealt with properly by the Ministry of Home Affairs. I therefore suggest that this work may, as in the case of rehabilitation, be entrusted to a separate Ministry so that the work of emancipating or uplifting the Scheduled Castes and Scheduled Tribes could be